

¾  
SLP(Crl.)No. 1230 OF 2002

ITEM No.207

Court No. 4

SECTION II  
A/N MATTER

S U P R E M E C O U R T O F I N D I A  
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (Crl.) No. 1230/2002

(From the judgement and order dated 30/08/2001 in WP 315/01  
of The HIGH COURT OF U.P AT LUCKNOW)

STATE OF U.P.

Petitioner (s)

VERSUS

DAKSHESHWAR SINGH @ BABOO SINGH & ORS.

Respondent (s)

( With Appln(s). for exemption from filing O.T. )  
( For Final Disposal )  
( With Office Report )

Date : 13/09/2002 This Petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE S. RAJENDRA BABU  
HON'BLE MR. JUSTICE P. VENKATARAMA REDDI

For Petitioner (s) Mr. A.S. Pundir,Adv.

For Respondent (s) Mr. Ashok Bhan, Adv.  
Mr. A.K. kaul, Adv. for  
Ms. Sushma Suri,Adv.

Mr. M.K. Dua,Adv.(A.C.)

UPON hearing counsel the Court made the following  
O R D E R

.....L.....I.....J  
.SP2

List on 20.9.2002.

.SP1

(Meenu Sethi)  
Court Master

(Om Prakash)  
Court Master